

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL (2)

BOMBAY BENCH, BOMBAY.

Original Application No.1242/93.

Shri M.S.Fegade.

..... Applicant.

V/s.

Union of India & Anr.

..... Respondents.

Original Application No.1252/93.

Shri D.T.Choudhari.

..... Applicant.

V/s.

Union of India and Anr.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman  
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

Applicants by Shri N.B.Nikam.  
Respondents by Shri Karkera.

Oral Judgment:-

Per Shri M.S.Deshpande, Vice-Chairman Dt. 31.1.1994.

Heard Shri N.B.Nikam for the applicant and  
Shri Karkera for the Respondents.

2. Shri Karkera for the Respondents states that though an inquiry was necessary in terms of Clause 9 of the Circular dt. 5.9.1990 (Ex. 'A') to the application, such an inquiry has not been held for the alleged mis-conduct of the applicants for having committed theft of telephone wire running 19 Mtrs. The applicants have not been placed under suspension. The only direction that we will make at this stage is that the applicants may be reinstated with liberty to the Respondents to hold an inquiry in terms of Clause 9 of the Circular dt. 15.9.1990 and pass orders of suspension ~~that~~<sup>if so advised</sup> accordingly. The application is disposed of on these lines.

(N.K.VERMA)  
MEMBER(A)

(M.S.DESHPANDE)  
VICE-CHAIRMAN